

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PASUPATI FLEXIPACK PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PASUPATI FLEXIPACK PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	31 st May, 2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2016PTC281836
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No.101,1 st Floor,Sai Anand Plaza,Opp Golden Nest Mira Bhayandar Road, Mira Road East,Thane-401107,Maharashtra
6.	Insolvency commencement date in respect of corporate debtor	28 th April, 2020
7.	Estimated date of closure of insolvency resolution process	25 th October, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hajari Lal Saini Reg No.IBBI/IPA-001/IP-P01553/2019-20/12494
9.	Address and e-mail of the interim resolution professional, as registered with the Board	704 A wing N.G Sterling, Opp.Queen Marry High School,Old Golden Nest, Mira Bhayander Road, Mira Road ('E') -401107, Thane , Maharashtra E-Mail : cahlsaini@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201 2 nd Floor, Shreeji Darshan Opp Prasad Chamber, Opera House, Charni Road ('E') Mumbai-400004 Email id: pasupati.cirp@gmail.com
11.	Last date for submission of claims	11 th June, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per Information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per Information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal Mumbai has ordered the commencement of a corporate insolvency resolution process of the PASUPATI FLEXIPACK PRIVATE LIMITED on 28th April, 2020

The creditors of PASUPATI FLEXIPACK PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 11th June, 2020 to the interim resolution professional at the address mentioned against entry No. 10. ***However considering the nationwide lockdown it is requested to all the creditors, Please submit your claims through E mail only and Hard Copy may be submit separately after opening the lockdown at address mentioned above.***

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Hajari Lal Saini

Interim Resolution Professional of **Pasupati Flexipack Private Limited**

Reg No. IBBI/IPA-001/IP-P01553/2019-20/12494

Date 28th May, 2020

Place : Mumbai